

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**DFR NO. 756 OF 2018 &**  
**IA NO. 629 OF 2018 &**  
**IA NOS. 677 & 678 OF 2018**

**Dated: 30<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Laurel Apparels**

**.... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan  
Ms. Sonakshi Malhan  
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Balaji Srinivasan  
Ms. Garima Jain for R-2 & 3

**ORDER**

The learned counsel, Mr. Senthil Jagadeesan, appearing for the Appellant submitted that, the instant case may kindly be posted for day after tomorrow i.e. 01.06.2018 to enable him to file necessary application for amendment of main Appeal.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

The learned counsel appearing for the Appellant is permitted to do the needful, as requested.

List this matter on **01.06.2018** in the event of filing the application for amendment of main Appeal, as requested.

**(S. D. Dubey)**  
**Technical Member**

*tpd/vt*

**(Justice N. K. Patil)**  
**Judicial Member**